

SCHEDULED CASTES AND SCHEDULED TRIBES) BILL*

SHRI SURAJ BHAN (Ambala): I beg to move for leave to introduce a Bill to provide for adequate representation of Scheduled Castes and Scheduled Tribes in posts and services under the Government of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for adequate representation of Scheduled Castes and Scheduled Tribes in posts and services under the Government of India."

The motion was adopted.

SHRI SURAJ BHAN: I introduce the Bill.

ABOLITION OF PROSTITUTION BILL

SHRI SAUGATA ROY (Barrackpore): I beg to move for leave to introduce a Bill to provide for the abolition of prostitution."

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of prostitution."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

BOUNDARY COMMISSION BILL*

SHRI EDUARDO FALEIRO (Mormugao): I beg to move for leave to introduce a Bill to provide for the constitution of a permanent Boundary Commission and resolve inter-State Boundary disputes between States and States and between Union Territories and States.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a permanent Boundary Commission and resolve inter-State boundary disputes between State and States and between Union Territories and States."

The motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL (AMENDMENT OF ARTICLES 101 AND 190)

SHRI EDUARDO FALEIRO (Mormugao): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.

FREE LEGAL SERVICES BILL

SHRI EDUARDO FALEIRO (Mormugao): I beg to move for leave to introduce a Bill to provide free legal services to indigent persons in certain cases.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide free legal services to indigent persons in certain cases."

The motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 8-12-78.